

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 56/96

Date of Order: 22-1-96

Between:

B.Nageshwar Rao.

... Applicant

and

1. The Chief General Manager, Telecommunications,  
A.P.Circle, Dept.of Telecommunications,  
Govt.of India, Hyderabad.
2. The District Telecom Engineer,  
Karimnagar Dist.  
Dept.of Telecommunications,  
Govt.of India, Karimnagar Dist. A.P.
3. The Sub-Divisional Officer(T)  
Dept.of Telecommunications,  
Peddapally, Karimnagar Dist. A.P.

Respondents.

For the Applicant :- Mr. P.Naveen Rao, Advocate

For the Respondents: Mr.K.Ramulu, Addl.CGSC.  
~~XXXXXXXXXXXX~~

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.RARANGARAJAN : MEMBER(ADMN)

13

Judgement

( As per Hon. Mr. R. Rangarajan, Member (Admn.) )

Heard Sri P. Naveen Rao, learned counsel for the applicant and Sri K. Ramuloo, learned counsel for the respondents.

2. The applicant worked as Mazdoor on muster rolls basis from 1-11-1983 to 28-2-1985 under R-3. He was disengaged on or after 1-3-1985 and thereafter he was not reengaged. This application is filed praying for a direction to the respondents to reengage him as Casual Mazdoor and to continue him in service with all consequential benefits.

3. The applicant has acquired experience in the working of the Department because he was working for about 1½ years prior to 1-3-85 ~~unavailable~~ constitute if any future engagement is to be done as Casual Labour compared to freshers from open market. As he was disengaged 11 years back, the long period of absence cannot be condoned.

4. In the circumstances the following direction is given :

The applicant should be re-engaged in future if there is work in preference to freshers from the open market. If he is going to be engaged in pursuance of this direction, none who is already in casual service shall be retrenched.

(u)

5. The OA is ordered accordingly, at the admission stage itself. No costs. //



(R. Rangarajan)  
Member (Admn.)



(V. Neeladri Rao)  
Vice Chairman

Dt. January 22, 1996  
Dictated in Open Court

  
Deputy Registrar (J) CC

sk

To

1. The Chief General Manager,  
Telecommunications, A.P.Circle,  
Dept. of Telecommunications,  
Govt. of India, Hyderabad.
2. The Dist. Telecom Engineer,  
Karimnagar Dist. Dept. of Telecommunications,  
Govt. of India, Karimnagar Dist. A.P.
3. The Sub Divisional Officer(T)  
Dept. of Telecommunications, Peddapally,  
Karimnagar Dist. A.P.
4. One copy to Mr. P. Naveen Rao, Advocate, CAT.Hyd.
5. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm.

*16/2/96*  
I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 22- | -1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

O.A.No. 56 | 96  
in

T.A.No.

(w.p.No. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No spare copy

